

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4653 of 2020

Mumtaz Miyan **Petitioner**

Versus

State of Jharkhand **Opposite Party**

CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. A. K. Sahani, Advocate

For the Opp. Party : Mr. Ravi Prakash, A.P.P.

Through Video Conferencing

04/11.09.2020

1. Learned counsel for the petitioner Mr. A. K. Sahani seeks adjournment to examine the order of rejection of bail in connection with the co-accused.
2. Learned counsel for the opposite party - State Mr. Ravi Prakash, A.P.P., has no serious objection to the prayer made.
3. Considering the above, the matter is adjourned and is directed to be listed on 09.10.2020 under appropriate heading.

(Anubha Rawat Choudhary, J.)

Pankaj